

ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਬੋਰਡ  
ਪਲਾਟ ਨੰ.-1 ਬੀ, ਸੈਕਟਰ-27 ਏ, ਚੰਡੀਗੜ੍ਹ

ਵੱਲੋਂ

ਚੇਅਰਮੈਨ, ਪਵਸਸਬ।

ਵਿਖੇ

ਮੁੱਖ ਇੰਜੀਨੀਅਰ(ਪੂਰਬ)  
ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਬੋਰਡ  
ਪਟਿਆਲਾ।

ਨੰ. ਪਵਸਸਬ/2023/ਵ-3/ 7068

ਮਿਤੀ: 7-2-2023

ਵਿਸ਼ਾ

Confidential Complaint:

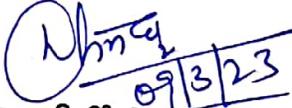
Demand to take legal action against constituted committee by Deputy Commissioner Barnala for misleading and presenting wrong report before Hon'ble Principal Bench National Green Tribunal, NGT Case No. 500/2022 List for further consideration on 16.03.2022.

ਹਵਾਲਾ:

ਆਪ ਦੇ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ. 198 ਮਿਤੀ 15.02.2023, ਉਕਤ ਵਿਸ਼ੇ ਤੇ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਜਵਾਬਦਾਅਵਾ ਲੀਗਲ ਰਿਟੇਨਰ ਸ੍ਰੀ ਸਾਰਥਕ ਗੁਪਤਾ, ਵਕੀਲ ਤੋਂ ਵੈਟ ਕਰਵਾਉਣ ਉਪਰੰਤ ਆਪ ਜੀ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਵੈਟ ਕੀਤਾ ਜਵਾਬਦਾਅਵਾ ਮਿਤੀ 16.03.2023 ਤੋਂ ਪਹਿਲਾਂ-ਪਹਿਲਾਂ ਮਾਨਯੋਗ NGT ਕੋਰਟ ਵਿੱਚ ਦਾਇਰ ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਦਾਇਰ ਕਰਨ ਉਪਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਵੀ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ।

ਨੋਟੀ/- ਜਵਾਬਦਾਅਵਾ

  
09/3/23  
ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ(ਵ)  
ਮਿ

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 500/2022

IN THE MATTER OF:

BHAGWANT RAI

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

... RESPONDENTS

**INDEX**

Sr. No	Particulars	Dated
1.	Short Reply on behalf of Respondent No. 4	
2.	Annexure R/4-1 (Report of Sub-Divisional Engineer)	

Place: Chandigarh

Dated:

Sh. Daljit Singh, Engineer-in-Chief cum  
Technical Advisor, Punjab Water Supply  
and Sewerage Board, Plot No. 1-B,  
Madhya Marg, Sector 27, Chandigarh.  
(On behalf of Respondent No. 4)

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... RESPONDENTS

**Short Reply by way of affidavit of Sh. Daljit Singh,  
Engineer-in-Chief cum Technical Advisor, Punjab  
Water Supply and Sewerage Board, Plot No. 1-B,  
Madhya Marg, Sector 27, Chandigarh.**

**RESPECTULLY SHOWETH**

I, the above named deponent, do hereby solemnly affirm and declare as under:

1. That the answering Respondent is filing the instant short reply without prejudice to its right to file a detailed reply, if need so arises and if so directed by this Hon'ble Tribunal.

2. That nothing in the letter petition submitted by the Applicant, which was later treated and registered as an OA by this Hon'ble Tribunal, be deemed to have been admitted by the answering Respondent unless expressly admitted in the instant short reply.
3. That the Applicant has averred that Ishwar Colony, which is unauthorized, is located near Anaj Mandi Road, Opposite Chhajju Mal Roshan Lal's Factory, Barnala. He has further averred that sewage from the above said colony is being illegally dumped in the green area outside the colony wall which is polluting the environment due to spread-over of the sewage over the green area posing serious health hazards to the local residents. The Applicant has further attached with the application a copy of the affidavit dated 22.04.2022 given to the Chief Director of Vigilance Bureau, Mohali (Punjab). In the affidavit, the Applicant had raised the issues that due to not providing of water supply by the Municipal Council, Barnala and PWSSB, about 50 submersible pumps have been illegally installed in the colony by the residents. The sewerage connection of the colony, it is averred, has not been connected with the main sewerage line, rather, interlocking tiles have been illegally installed by the Municipal Council, Barnala. The applicant has submitted that he made complaints to the concerned officials of the Municipal Council/PWSSB but no action has been taken on the same.

4. That it is brought to the notice of this Hon'ble Tribunal that the answering Respondent herein i.e. the Punjab Water Supply and Sewerage Board is a statutorily constituted Board under the Punjab Water Supply and Sewerage Board Act, 1977. The responsibility of water supply and sewerage within municipal limits is the responsibility of the concerned Urban Local Bodies (ULBs). The answering Respondent herein merely executes projects regarding operation and maintenance as well as capital works of water supply and sewerage for and on behalf of the concerned Urban Local Bodies (ULBs), on receipt of the requisite funds.
5. That the operation and maintenance of water supply, sewerage and Sewage Treatment Plant ("STP") of Barnala town is presently with the answering Respondent herein. It is doing the same on behalf of Municipal Council, Barnala. Whenever any complaint regarding water supply or sewerage in the municipal limits of Barnala town comes to the notice of the answering Respondent herein, the same is rectified on priority basis.
6. That in so far as Ishwar Colony is concerned, the same is an unauthorized colony, as averred by the Applicant himself, which stands duly confirmed in the Report of the Joint Committee, submitted before this Hon'ble Tribunal vide e-mail dated 08.12.2022 ("Report of the Joint Committee").

7. That the issue of removal of the allegedly illegally installed submersible pumps in the said Colony, as averred by the Applicant in his affidavit dated 22.04.2022, needs to be handled at the level of Municipal Council, Barnala, through its Executive Officer, as the necessary powers in this regard are with the said MC.
8. That it is incorrect to suggest that sewage from Ishwar Colony is being illegally dumped in the green area outside the colony wall. As per the report dated 03.03.2023 of the Sub-Divisional Engineer (“SDE”), Punjab Water Supply and Sewerage Sub-Division, Barnala, there is no overflow of sewage from the said colony. A copy of the said report dated 3.03. 23 is annexed herewith as **ANNEXURE R/4-1**.
9. That furthermore, as per the aforementioned report dated 03.03.2023, the sewer of Ishwar Colony is connected with the main sewer of Barnala town. Hence, the averments of the Applicant in his OA and/or the affidavit in this regard are incorrect, and thus, denied.
10. That in so far as the Report of the Joint Committee is concerned, it is submitted as under:
  - a. That the answering Respondent herein is trying its level best to tie up funds for the augmentation of water supply and sewerage in Barnala town. However, so far, in spite of the best efforts of the answering Respondent herein, the said funds have not been tied up.

b. That it has been incorrectly stated in the Report of the Joint Committee that the total area of the water pipe line in Ishwar Colony has been taken in AMRUT Phase-2 by the sewerage department. Disciplinary proceedings against the officer concerned of Punjab Water Supply and Sewerage Board, who gave the said incorrect statement, are under process.

c. That as per the aforementioned report of the SDE dated 03/3/23 there is no stoppage of the sewage of Ishwar Colony, and the same is being discharged in the main sewer.

d. That as and when the funds are received by the answering Respondent herein, the work of water supply and sewerage in Ishwar Colony shall be taken up on priority basis.

That in light of the above, it is humbly prayed that the present OA may kindly be dismissed against the answering Respondent herein.

Chandigarh

Dated: 6/3/2023

DEPONENT



(On behalf of Respondent No. 4)

Verification:

Verified that the contents of the above reply by way of affidavit are true to my knowledge and belief, based on the official record. No part of it is false and nothing material has been concealed therein.

Chandigarh

Dated

06/03/2023

DEPONENT



(On behalf of Respondent No. 4)